

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:3571  
ANSWERED ON:15.12.2006  
RECOMMENDATIONS OF LAW COMMISSION ON REPORTING BY MEDIA  
Nikhil Kumar Shri ;Rao Shri Kavuru Samba Siva

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Law Commission has made recommendations to the Government to enact a law to prevent the media from reporting anything prejudicial to the rights of the accused in criminal cases from the time of arrest during investigation and trial;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY)

(a) to (c) : The 200th Report of the Law Commission on ` Trial by Media: Free Speech and Fair Trial under Criminal Procedure Code, 1973 (Amendments to the Contempt of Court Act, 1971) ` is in the process of being laid before the Parliament.